

**Prosecution of Government
Employees**

**2672. Shri Utiya:
Shri Madhu Limaye:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the permission to prosecute a State Government employees is necessary only if the punishment for the offence alleged is two years or less; and

(b) whether it is also a fact that prosecutions can be launched by S.P.E., Central Government in corruption and other cases if the punishment for the offence alleged is over two years without the sanction of State Government?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). No, Sir. Whether permission or sanction of the appropriate Government to prosecute a Government servant is necessary or not depends upon the provisions of law under which he is sought to be prosecuted.

Former Transport Manager, Poona

**2673. Shri Utiya:
Shri Madhu Limaye:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 3803 on the 31st August, 1966 and state:

(a) whether the report of the State Government in the case of the Former Transport Manager, Poona has been examined; and

(b) if so, the decision taken in the matter?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). The reply of the State Government is still under examination.

Commemorating the Late Dr. Champakaraman Pillai

2674. Shri Sivamurthi Swamy: Will the Minister of Education be pleased

to state:

(a) whether it is a fact that the ashes of Dr. Champakaraman Pillai, who was a great patriot and fought for India's freedom, have been brought to India from Germany; and

(b) if so, the steps, if any taken by Government to commemorate this fighter of India's freedom?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) This is for the public to initiate and organise.

Unemployment of Technical Persons

2675. Shri Sivamurthi Swamy: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government have taken any steps to tackle the problem of unemployment among the technical persons such as engineers;

(b) whether Government have enquired from Employment Exchanges the position regarding Registered technical persons who are still unemployed; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan):

(a) Development of modern industries, agriculture on modern lines, expansion of small scale industries and Transport and Communication envisaged in the Fourth Plan are expected to lead to larger employment opportunities for the unemployed including technical persons;

(b) and (c). Enquiries conducted recently to ascertain the employment status of engineers who were on the live register of the Employment Exchanges in the States of Madhya Pradesh, Maharashtra and Delhi revealed that among the Engineering graduates registered with the exchanges 40 to 55 per cent were already employed and were seeking assistance for better employment.